

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 12.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioners :

For Respondent : Mr. Ankit Sibbal, Adv.

For the Respondent 4(a)-4(f) : Ms. Raashi Beri, Advocate

Mr. Abhimanyu Bhandari, Adv.

ORDER

Part heard.

List the matter on 13th September, 2017.

—Sd—

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

—Sd—

**(DEEPA KRISHAN,
MEMBER(TECHNICAL)**

12.09.2017
V. Sethi